



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 69 Dispur, Monday, 18th February, 2019, 29th Magha, 1940 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LABOUR WELFARE DEPARTMENT :::: LABOUR (RC) BRANCH

NOTIFICATION

The 4th February, 2019

No. GLR (RC) 97/2018/11.- In exercise of the powers conferred by Section 3(1) read with section 5 of the Assam Tea Plantations Provident Fund and Pension Fund and Insurance Fund Scheme Act, 1955 (Assam Act X of 1955), the Governor of Assam is pleased to further amend the Assam Tea Plantations Provident Fund and Deposit Linked Insurance Fund Scheme, 1968, hereinafter referred to as the principal Scheme namely :-

Short title application and Commencement	1.	(1) This may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund (Amendment) Scheme, 2019. (2) It shall apply to all Tea Plantations and Tea Factories in Assam as described in the Act. (1) It shall come in to force at once.
Amendment of Para 33 (a)	2.	In the principal scheme, in para 33, clause (a),- (I) In sub-clause (i), for the existing provision, the following shall be substituted, namely :- “(i) Where payment is to be made to a member who is discharged or repatriated or to a nominee of a deceased member, the Chairman of the Primary Committee, in

consultation with the Primary Committee, shall close the account of the member and shall report to the Board with full details of the payee and after obtaining advance stamped Receipt in Form No. 4A. The Chairman of the Board of Trustees shall then forward the required amount into the respective Bank A/C of the payee with an intimation to the Chairman of the Primary Committee, who shall record such remittance in relevant column of Form no. 1”.

- (II) The existing provision in sub-clause (iii) shall be deleted.

J. BARUA,

Additional Chief Secretary to the Govt. of Assam,
Labour Welfare Department.